

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 2074
TO BE ANSWERED ON 20.12.2022**

REGULATORY MECHANISM ON OTT PLATFORMS

2074. SHRIMATI SUMALATHA AMBAREESH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is true that there is no separate legislation or body for regulation of Over The Top (OTT) platforms;

(b) if so, the details thereof;

(c) whether the Government has taken note that in the process of subscribing to an OTT platform, people share their confidential information like bank details etc. which has the potential to be misused and lead to cybercrime;

(d) if so, the details thereof;

(e) whether the Government has taken note that there is an urgent need for an unbiased regulatory body to put in place a regulatory mechanism on OTT platforms; and

(f) if so, the response of the Government in this regard?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR):

(a) to (f): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25th February, 2021 under Information Technology Act, 2000 which inter alia provides for publishers of online curated content (OTT platforms) to adhere to a Code of Ethics laid down in the Rules.

The Rules also provide for a three-tier grievance redressal mechanism to look into grievances/ complaints relating to violation of the Code of Ethics by the publishers (OTT platforms).

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